

THE SECOND SCHEDULE

(See section 476)

FORM No. 50

WARRANT OF ATTACHMENT AGAINST A SURETY

(See section 446)

To _____ of _____

WHEREAS _____ (*name, description and address*) has bound himself as surety for the appearance of _____ (*mention the condition of the bond*) and the said _____ (*name*) has made default, and thereby forfeited to Government the sum of rupees _____ (*the penalty in the bond*);

This is to authorise and require you to attach any movable property of the said _____ (*name*) which you may find within the district of _____, by seizure and detention; and, if the said amount be not paid within _____ days, to sell the property so attached, or so much of it as may be sufficient to realise the amount aforesaid, and make return of what you have done under this warrant immediately upon its execution.

Dated, this _____ day of _____, 19 _____.

(Seal of the Court)

(Signature)
